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IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE
HON'BLE SHRI JUSTICE VISHAL DHAGAT
ON THE 23rd OF JUNE, 2022

WRIT PETITION No. 11250 of 2022

Between:-

**PUSHPRAJ SINGH, S/O LATE SHRI R.Y. SINGH,
AGED ABOUT 42 YEARS, OCCUPATION:
GOVERNMENT SERVICE, PRESENTLY POSTED
AS ASSISTANT TREASURY OFFICER, DISTRICT
TREASURY OFFICE, REWA, DISTRICT REWA
(MADHYA PRADESH)**

.....PETITIONER

**(BY SHRI K.C. GHILDIYAL, SENIOR ADVOCATE WITH SHRI
SIDDHARTH SHARMA, ADVOCATE)**

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
ITS PRINCIPAL SECRETARY, DEPARTMENT OF
FINANCE, VALLABH BHAWAN, BHOPAL
(MADHYA PRADESH)**
- 2. COMMISSIONER, DIRECTORATE OF TREASURY
AND ACCOUNTS, PARYAWAS BHAWAN, FIFTH
FLOOR, BLOCK A, BHOPAL (MADHYA
PRADESH)**
- 3. JOINT DIRECTOR, DIRECTORATE OF
TREASURY AND ACCOUNTS, SHILPI PLAZA,
DISTRICT REWA (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI VED PARKASH TIWARI, GOVERNMENT ADVOCATE)

.....
*This petition has come up for hearing on this day, the court passed the
following:*

ORDER

Petitioner has filed this petition under Article 226 of the Constitution of India challenging his transfer order dated 05.05.2022 by which petitioner has

been posted as Assistant Internal Audit Inspection Officer in Office of Divisional Joint Director, Audit Cell, Jabalpur.

Learned Senior Counsel appearing for petitioner submitted that Collector Rewa has made recommendation for cancelling the transfer order. Recommendation was made on the ground that there are four posts of Assistant Treasury Officer and after transfer of petitioner two post will remain vacant and this will affect the working of Treasury. Petitioner has also filed a representation before respondent No.1 for cancellation of his transfer. Learned senior counsel for petitioner made a limited prayer that respondent No.1 be directed to consider and decide his representation against transfer order within some reasonable time.

Government Advocate appearing for State does not oppose the aforesaid prayer.

In view of aforesaid facts and circumstances of the case, writ petition is disposed off with direction to respondent No.1 to consider and decide the representation of petitioner by passing a reasonable and speaking order within period of 30 days from the date of receipt of certified copy of the order passed today.

Meanwhile, petitioner be permitted to continue as Assistant Treasury Officer at Rewa.

No opinion is expressed on the merits of the case.

With the aforesaid direction, writ petition is **disposed off**.

Certified copy as per rules.

(VISHAL DHAGAT)
JUDGE

sp/-

